

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
TRANSFERRED PETITION 113/2017  
IN COMPANY PETITION No.263/2016

DATED THURSDAY, THE 29<sup>th</sup> DAY OF JUNE, 2017  
PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL  
IN THE MATTER OF COMPANIES ACT, 2013  
UNDER SECTION 433 (e), 434 AND 439 OF THE COMPANIES ACT, 1956  
AND  
IN THE MATTER OF AXISCADES AEROSPACE & TECHNOLOGIES LIMITED

BETWEEN :

Livingston India Pvt. Ltd.,  
807/808, Vipul Square,  
B-Block, Sushant Lok – 1,  
Gurgaon – 122 002,  
Haryana, India.

....

Petitioner

AND

AXISCADES Aerospace & Technologies Ltd.,  
21, Centropolis, Ground Floor,  
Longford Road, Longford Town,  
Bangalore – 560 027.

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Respondent

Present: Shri K sachindra Karanth,  
Advocate,  
No.32, Sankey Road Cross,  
Abshot Layout,  
Bangalore – 560 052.

M/s. Poovayya & Co.,  
Sanjanthi Sajan Poovayya,  
Advocates & Solicitors,  
'The Estate', Level One,  
121, Dickenson Road,  
Bangalore – 560 042.

ORDER

Counsel for petitioner is present. Counsel for respondent is also present. Memo is filed along with copy of settlement agreement between the parties. Hence, the petitioner be permitted to withdraw the petition in view of settlement.

We have heard the counsel for petitioner as well the counsel for respondent. The counsel for respondent reported that settlement has been reached and the amount payable to the petitioner has been paid by the respondent. Therefore, they have no objection to allow the memo for withdrawal of the petition. Therefore, the memo is taken on record.

The petition is dismissed as settled.

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

  
ASHOK KUMAR MISHRA  
MEMBER (TECHNICAL)

psp.